

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No. 2011/2022
Un-numbered Company Appeal (AT) (Insolvency) No. ____/2022
(F.No.19.05.2022/NCLAT/UR/02540)

In the matter of:

BDH Industries Ltd.

.... Appellant

Versus

Mars Remedies Pvt. Ltd.

.... Respondent

Appearance: Kairav Trivedi, Advocate for the Appellant.

07.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 17.05.2022 and the Office after scrutiny of the Memo of Appeal on 19.05.2022 intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 30.05.2022. The Appellant re-filed the Memo of Appeal on 06.06.2022. It is stated in the Interlocutory Application (IA) that as the Advocates are based in Mumbai, thus it has taken time to physically make corrections and refile the corrected copy. Hence, there is delay of 9 days in refiling the Memo of Appeal, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar